



CENTRAL ADMINISTRATIVE TRIBUNAL,  
CALCUTTA BENCH

No. RA 350/2/2017  
(MA 350/7/2017)  
(OA 350/1524/2014)

Date of Order: 10.2.2017

UNION OF INDIA & ORS.

VS

PARICHAY KUNDU

For the petitioners : Mr P. Mukherjee, counsel

For the Respondents : None

ORDER

Per Ms. Jaya Das Gupta, AM

This RA has been placed on circulation under Rule 49, Para-I, Sub Para (I) of Appendix IV of CAT Rules of Practice, 1993.

2. Perused the order dated 22.6.2016 which is sought to be reviewed along with the records of the OA.
3. Copy of the order dated 22.6.2016 has been received by the Review Applicant on 4.7.2016 and this RA has been filed on 10.1.2017 i.e. much after the period provided under Rule 17 of the A.T. Act, 1985. Hence by filing MA the Review Applicants have sought to condone the delay.
4. The **FULL BENCH** of the Hon'ble Andhra Pradesh High Court rendered in the case of **G.Narasimha Rao vs. Regional Joint Director of School Education, Warangal & Others, 2005(4) SLR 720** have held that the review petition filed beyond the period of limitation provided under Rule 17 of the A.T. Act cannot be entertained. This was also the view consistently taken by this Bench in very many cases in past.
5. Hence both MA and RA stand dismissed. Inform the parties accordingly.

(JUSTICE V.C.GUPTA)  
MEMBER (J)

(JAYA DAS GUPTA)  
MEMBER (A)